

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.104  
C.P. (IB)/97(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

HDFC BANK LIMITED

.....Applicant

Vs

LIVEIN AQUA SOLUTIONS PRIVATE LIMITED

.....Respondent

**Order delivered on 29/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Anip Gandhi, Adv.

For the Respondent : Ms. Noopur Dalal, Adv.

**ORDER**

Reply has been filed by the Respondent on 03.04.2024 vide inward diary no. 2767. However, there is a 7 days delay in filing the reply in terms of extended order dated 19.03.2024 for which the counsel have orally requested for condonation of the same. The delay is condoned and reply is taken on record.

Further, the counsel for the applicant submits that he has also filed rejoinder on 27.03.2024 online however physical copy has yet to be filed. On perusal of the DMS portal qua the applicant no such rejoinder is reflecting there in e-form. Let needful be done within 3 days to ensure the rejoinder available in both form e-mode as well as physical form.

Learned counsel for the Respondent further submits that an appeal has been filed before Hon'ble NCLAT against the order dated 08.02.2024 of this Tribunal in the Appeal No.4/2024 filed by the Applicant under Rule 63 of NCLT Rules, 2016 against the order dated 18.10.2023 passed by Ld. Joint Registrar of decline to register the CP for want of removal of defects which is coming up for hearing on 08.05.2024.

Re-list on 14.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**